NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 49

C.P. (IB)/479(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: AREOVISION INDIA PRIVATE LIMITED V/s ANIL RAMCHANDRA KAMBLE

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. None present from the either side.
2. On perusal of daily order file, this Bench has observed that there was no representation on the part of the Financial Creditor on consecutive hearing. This Bench takes a serious note on the conduct of the Financial Creditor and place this matter for dismissal for default on 25.04.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/